

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA Nos. 733 & 735 of 2019 IN**  
**DFR No. 519 of 2019**

**Dated : 10<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**The Indian Hotel Company Limited** ..... **Appellant(s)**  
**Versus**  
**Brihanmumbai Electric Supply and Transport Undertaking** ..... **Respondent(s)**  
**(BEST) & Anr.**

Counsel for the Appellant(s) : Mr. Jafar Alam  
Mr. Divyanshu Bhatt

Counsel for the Respondent(s) : Mr. Harinder Toor  
Ms. Shreya Sethi for R-1

Mr. R. Pubal  
Mr. R.;D. Patsute, Rep.

Ms. Pratiti Rungta  
Mr. Sumit Pargal  
Mr. Shivankur for R-2

**ORDER**

Objections on IAs, if any, shall be filed by the Respondents within two weeks i.e. on or before 24.07.2019 duly serving advance copy of the same to the applicant/appellant. Thereafter, rejoinder to the objections on IAs, if any, may be filed by the applicant/appellant within one week i.e. on or before 31.07.2019 after duly serving copy of same to the Respondents.

List the matter on **05.08.2019**.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

vt/mkj